

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
CRA No. 3276 of 2019
(CHOTU SINGH MARAVI Vs THE STATE OF MADHYA PRADESH)

Dated : 14-01-2026

Shri Vivek Agrawal - Advocate for the appellant.

Shri Ajay Shukla - Public Prosecutor for the respondent-State.

I.A. No.30619/2025, an application for urgent hearing during summer vacation is dismissed as infructuous.

Shri Ajay Shukla, learned Public Prosecutor submits that the prosecutrix is not traceable. He further submits that her parents are also not traceable.

It appears that they are staying somewhere outside their home town in search of work. The police is required to trace them through their Bank transactions or Aadhar card movement. They may adopt any other tactics also in addition to the above two suggestive methods. They may also interrogate relatives of the victim to find out the whereabouts of the victim.

List the case in the week commencing 27.01.2026.

It is made clear that if the victim is not served, then the concerned SHO shall remain personally present on the next date.

(VIVEK AGARWAL)
JUDGE

(B. P. SHARMA)
JUDGE